

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.212 - **CP(IB)/240(AHM)2022**

With

ITEM No.213 - **IA/7(AHM)2024**

Proceedings under Section 95 IBC

IN THE MATTER OF:

Yes Bank Limited

.....Applicant

V/s

Mehul Gor

.....Respondent

(Personal Guarantors)

Order delivered on: 23/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Udita Miyan, Adv.

For the RP

: Ms. Aditi Sharma, Adv.

RP

: Mr. Prakul Thadi

For the Respondent

: Mr. Tirth Nayak, Adv.

ORDER

CP(IB)/240(AHM)2022

Heard Ld. Counsel for the Resolution Professional and Resolution Professional in person. Heard Ld. Counsel for the applicant and respondent. Parties are directed to file written submission before 26.02.2024.

List for further consideration on 27.02.2024.

IA/7(AHM)2024

Heard Ld. Counsel for the Resolution Professional and respondent. Ld. Counsel for the respondent undertakes to file reply today itself. Parties are directed to file written submission before 26.02.2024.

List for further consideration on 27.02.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)